

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:975  
ANSWERED ON:19.07.2002  
COURT CASES FILED BY UTI  
ASHOK NAMDEORAO MOHOL

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the number of court cases filed by the Unit Trust of India (UTI) under Section 198 of the Unit Trust of India Act, 1963 are increased day by day;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the names of parties against whom the cases are
- (d) pending along with the value thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANT G. GEETE)

(a) (b) & (c): UTI has intimated that recourse to Section 19B of the Unit Trust of India Act has not been resorted to in a number of cases because it had preferred to file cases with Debt Recovery Tribunals. Only in one case viz. Keming Tools Co. Ltd. the provision of Section 19B was invoked by UTI for recovery of an advance deposit of Rs.45 lakh.